

(A)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

626

O.A./T.A./R.A.No.....1995

Mayadhar Mallik.....Applicant(s)

versus
Union of India.....Respondent(s)

Office note as to
action (if any)
taken on order

Sr. No	Date	Orders	Office note as to action (if any) taken on order
	20/10/95	<i>Sum</i> Registrar	SPD fee Rs 50/- has been paid. 20/10/95.
1	25.10.95	A request has been made by the learned Sr. Standing Counsel that the case may be adjourned on the ground that the members of the Bar are not present. Call on 26.10.1995. <i>Sum</i> MEMBER (ADMINISTRATIVE)	In this application, the Indian VLS 1995 Act has been passed for regularization of his service. For Regn. Pl.
2.	26.10.95	At the request of Mr. B.S. Tripathy, learned counsel for the applicant, adjourned to 1st week of November, 1995. <i>Sum</i> Member (Admn.)	20/10/95 SO (A) Munshi 20.10.95
3	8.11.95	No merit in this petition at this stage, as the petitioner is working only as a substitute and the persons who is employed in the substantive vacancy is on put off duty. As this Tribunal cannot direct issue any direction for appointment, the petition is dismissed with liberty to file a	For Admin. with interim orders Pl. <i>Sum</i> Bench. 20/10/95

(C)

OA-626/95

Serial No. of Order	Date of Order	Order with Signature	Office note as to action (if any) taken on order
		<p>petition whenever cause of arises.</p> <p style="text-align: center;">/s/ Vice-Chairman</p> <p style="text-align: center;">/s/ Member (Admn.)</p>	<p>AS to this week for Admn. fl.</p> <p style="text-align: right;">Bench. 6/11/95</p> <p>A copy of Order dt 8-X-95 may be given to the applicatn counsel.</p> <p style="text-align: right;">Patw 15/11/95 Mumba S.D Received Govt Sarkari P.M. 17/11/95</p>